

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 871 of 2020

IN THE MATTER OF:

**Ministry of Corporate Affairs
Through, Registrar of Companies, Karnataka**

....Appellant

Vs.

**Amit Chandrakant Shah,
Resolution Professional & Ors.**

...Respondents

Present:

For Appellant: Mr. Vishal Mittal, Advocate

**For Respondents: Ms. Chaitra Bhat and Mr. Sanjay Gupta,
Advocates (R-1)**

Ms. Puja Priyadarshini Thakur, Advocate (R -5)

O R D E R
(Virtual Mode)

09.04.2021: In this matter by clerical error and manner of typing the cover page of the Appeal “BCIL Red Earth Developers Pvt. Ltd.” is constantly being shown as Appellant with name of ‘Ministry of Corporate Affairs’ thereafter. Actually, the Appellant is ‘Ministry of Corporate Affairs’. The Registry to do the needful, so that, the name of the Appellant is correctly show in the name on record and cover page of the Appeal also.

The Learned Counsel for the Appellant submits that the Appellant has served Respondent No. 6 as was directed earlier and filed Proof of Service vide Diary No. 26684. The Learned Counsel for the Appellant submits that the email filed at Page 1 of the Diary No. 26684 has email address of Respondent No. 6 and the Respondent No. 6 has been served. None present for Respondent No. 6.

The Counsel for Respondent No. 1 submits that his Reply vide Diary No. 24009 may be treated as his 'Written-Submissions'

Learned Counsel for the Appellant states that he does not have copy of the same. Counsel for Respondent No. 1 to email the copy of Reply to the Learned Counsel for the Appellant.

Advocate Ms. Puja Priyadarshini Thakur appears for Respondent No.5. She submits that she is supporting the Appeal. Nobody else is appearing.

Parties to exchange their 'Replies' and 'Written-Submissions'.

List the Appeal 'for Admission (After Notice) Hearing' on **15th April, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md